

Title Suit No. 208/2021

01/04/2022:

The plaintiff no. 1 Sri Umesh Nayak and the plaintiff no. 3 Sri Sambhu Nayak are present along with their learned counsel. It is pertinent to note that, as mentioned in the plaint, plaintiff no. 2 Sri Gautam Nayak had authorized the plaintiff no. 3 to represent him in the instant suit.

The defendants no. 1 and 2 are represented through the learned Govt. Pleader. Vide Memo No. CRC.44/2010-11/1157, the Lat Mandal of Chabua Revenue Circle Sri Prashanta Konwar has been authorized to represent the defendant no. 3 today.

Today the date was fixed for list of witnesses/SBPH.

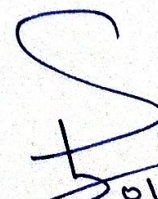
However, the plaintiffs vide petition no. 213/22 have submitted that the dispute of the instant suit has been amicably settled between the parties on certain terms and conditions which are explicitly mentioned on the said petition no. 213/2022. The instant petition has also been supported by a duly sworn in affidavit of the plaintiff nos. 1 and 3. Copy of the said petition no. 213/2022 has been received by the learned Govt. Pleader, Dibrugarh as well as the Lat Mandal of Chabua Revenue Circle Sri Prashanta Konwar and they have stated before the Court that neither of the defendants have any objection as the matter in dispute has indeed been amicably settled between the parties and as such they prayed for disposal of the instant suit on compromise.

Heard both the sides and also perused the case record in its entirety.

Considering the fact that the suit has been adjusted by a written compromise and signed by the plaintiffs and that copy of the same has been accepted on behalf of the defendants being public officials, the suit is hereby disposed of on compromise. The petition no. 213 is to be marked as 'Annexure X', which shall form the part of the decree.

Prepare a decree accordingly.

The suit is disposed of on compromise.


01/04/22
Munsiff No. 3
Dibrugarh